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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 5th March, 2020.

No.LL(B).16/2006/125. - The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2020 (Ordinance No. 1 of 2020) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 1 OF 2020.

Promulgated by the Governor on the 4th March, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 5th March, 2020.

THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ORDINANCE, 2020.

AN

ORDINANCE

to amend the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2015;

Whereas, the Legislative Assembly of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya hereby promulgates in the Seventy-first Year of the Republic of India as follows:-

Short title and Commencement.

1. (1) This Ordinance may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2020.
- (2) It shall come into force at once.

Amendment of Section 4 of the Act, 2006.

2. In Section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1), for clause (b)(i), the following shall be substituted, namely-

“to maintain fiscal deficit to an annual limit of 4.1% of GSDP as a special dispensation during the Fiscal Year 2019-20”.

Dated Raj Bhavan
Shillong, the 4th March, 2020



TATHAGATA ROY,
GOVERNOR OF MEGHALAYA.

Dated Shillong,
The 5th March, 2020.



D. LYNGDOH,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.